COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 15 OF 2018

Dated: 12th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Delhi Transco Limited Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms.Anish garg

Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Divyanshu

Mr. Nikhil Nayyar for R-1

Mr. Anupam Verma Mr. Anurag Bansal Mr. Rahul Kinra

Mr. Akshat Srivastava for R-2, 3 & R-4

ORDER

Learned counsel, Mr. Divyanshu, appearing for the Respondent No.1 prays for another four weeks time to enable him to file reply.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

Respondent No.1 is permitted to take necessary steps to file the reply with Application on or before 13.08.2018 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 05.09.2018 after serving copy on the other side.

List this matter on <u>12.09.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member